

Telco Locomotives

*288. { Shri D. C. Sharma:
Shri S. M. Banerjee:
Shri Tangamani:
Shri Ram Krishan:

Will the Minister of Railways be pleased to refer to the reply given to Starred Question No 1369 on the 18th September, 1958 and state;

(a) whether the arbitrator has since given his award regarding the prices of Telco Locomotives for the period commencing 1st April, 1958, and

(b) if so, the price finally agreed to per locomotive?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) No

(b) Does not arise

Water Supply and Drainage Schemes in Delhi

*289. Shri Ram Krishan: Will the Minister of Health be pleased to state

(a) whether it is a fact that Union Government propose to constitute a special Committee consisting of Union, Punjab and U.P. Ministers and the Mayor of Delhi to speedily iron out problems in connection with water supply and drainage problems of the Capital and

(b) if so, at what stage the proposal is?

The Minister of Health (Shri Kar-markar): (a) and (b) Such a proposal is under consideration

U.S. Development Loan Fund

*290. Shri Panigrahi: Will the Minister of Railways be pleased to state

(a) whether the Railway Board have worked out details of the projects in which its share of loan from the U.S. Development Loan Fund is proposed to be invested and

(b) whether fresh tenders have been invited for the purchase of railway equipment out of this loan fund?

The Deputy Minister of Railways (Shri Shahnawaz Khan): (a) and (b). There have been two loans for railways from the Development Loan Fund

For the first loan, details of the projects have been worked out and tenders have also been invited for a substantial portion

For the second loan, which was agreed to only in September 1958, details are being worked out in consultation with the US authorities

M/s Bird & Co.

442. Shri V. C. Shukla: Will the Minister of Railways be pleased to state

(a) whether it is a fact that Messrs Bird & Co. are the Eastern Railway's contractors in respect of goods handling at Sahibgunj,

(b) if so whether it has been brought to the notice of the Railway Administration that the above contract has been sub-let by the Contractors to an individual on some percentage basis

(c) whether such sub-letting would be in consonance with the terms of the contract awarded to Messrs Bird & Co. and

(d) if not, what action has been taken in the matter?

The Deputy Minister of Railways (Shri S. V. Ramaswamy): (a) Yes

(b) It has come to notice that labour for the work is supplied to the firm by a Sardar at "piece rates" for the work, while the firm provide the necessary staff for supervision as also the equipment and facilities such as shovels, baskets, drinking water

(c) and (d) The action of the contractors in relation to the agreement and what further action should